

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.A (CAA) No.379/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company		Jalan Jewellers Pvt.Ltd. & Ors	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Manj Bhatnagar, Adv. Petitioner.

18/9/17

ORDER

Ld. Counsel for the petitioners mentioned that vide Order dated 11/09/2017 of this Tribunal the name of newspapers for publication of notice was given as "Economic Times" and "The Ananda Bazar Patrika" respectively, which was at page 4, paragraph 5 (iii), line nos. 10 and 11. The above newspapers are charging exorbitantly for the same and prayed that they may be permitted to publish the notice once in "Business Standard" and once in "Aajkaal".

Ld. Counsel for the petitioner also prayed that consequent to above change in newspaper publication the date of meeting of the Secured and Unsecured Creditors be changed from 24/10/2017 to 15/11/2017, which was at page 3, paragraph 5(i), line no. 3.

Prayer is allowed. Therefore, we hereby modify the Order dated 11/09/2017 of this Tribunal as follows:

- (a) Instead of "24/10/2017" it should be read as "15/11/2017" at page 3, paragraph 5(i), line no. 3.
- (b) Instead of "Economic Times" and "The Ananda Bazar Patrika" it should be read as "Business Standard" and "Aajkaal" at page 4, paragraph 5 (iii), line nos. 10 and 11.

Accordingly, the order dated 11/09/2017 in the matter stands modified as above and this order shall form integral part of the order dated 11/09/2017.

Urgent photo copy of this order, if applied for, be supplied to the parties subject to compliance with all requisite formalities.

Registry is directed to upload this modified order on the Website also.

sd/-
(Jinan K.R.)
Member (J)

sd/-
(Vijai Pratap Singh)
Member (J)